

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.113
Appeal/1(AHM)2023

Proceedings under Section 59 of Co. Act, 2013

IN THE MATTER OF:

Bipinkumar Babulal Jagani
V/s
Accurate PMS Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 16/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Vinit Nagar, PCS
For the Respondent : Ms. Noopur Dalal, Advocate for R-6
: Mr. Jaimin Dave, Advocate a/w.
: Ms. Hirva Dave, Advocate for R-1 to R-5

ORDER

Today, learned Counsel for the R-1 to R-5 seeks adjournment in this matter on the ground that additional documents along with additional averments has been filed with the rejoinder, which need to be rebutted by way of additional affidavit with proper IA seeking permission to place on record.

Re-list on 25.07.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)